

**SCHEDULE - I FORM A
PUBLIC ANNOUNCEMENT**

(Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
ABP APPARELS PRIVATE LIMITED**

1.	Name of Corporate Debtor	ABP Apparels Private Limited
2.	Date of Incorporation of Corporate Debtor	May 14, 2016
3.	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Ahmedabad Registration No. 091999
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U18209GJ2016PTC091999
5.	Address of the Registered Office and Principal Office (If Any) of Corporate Debtor	Registered Office: 97 Gayatri Chambers, Near Railway Station, Vadodara Gujarat-390007. Corporate Office: Unit No. 112, Building 17, Samhita International Complex, Sakinaka, Andheri East, Mumbai 400072.
6.	Insolvency Commencement Date in respect of Corporate Debtor	June 15, 2023 (vide Order No. 398/10/NCLT/AHM/2020)
7.	Estimated Date of Closure of Insolvency Resolution Process	December 12, 2023 (180 days from the Insolvency Commencement Date)
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name: Mr. Santanu Bhattacharjee IBBI Registration Number: IBBI/IPA-001/IP-P01443/2018-19/12194 Authorisation for Assignment valid till November 17, 2023
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Registered Address: Godrej Central Tower D, Flat No.1001, Shell Colony, Chembur (East), Mumbai City, Maharashtra, 400071. Registered Email Address: santanub100@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address for Correspondence of Claims: Think Capital Insolvency Professionals LLP, 1011-1012, Dalamal Tower, Free Press Journal Marg, 211, Nariman Point, Mumbai - 400 021, Maharashtra, India. Email ID for Correspondence on Claims: ip.abppapparels@gmail.com
11.	Last Date for Submission of Claims	June 29, 2023
12.	Class of Creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Name of Insolvency Professionals, identified to act as Authorised Representatives of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in (b) Not Applicable.

Notice is hereby given that the Hon'ble National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of Corporate Insolvency Resolution Process of ABP Apparels Private Limited on June 15, 2023, (vide Order No. 398/10/NCLT/AHM/2020 dated June 15, 2023).

The creditors of ABP Apparels Private Limited are hereby called upon to submit their claims with proof, on or before June 29, 2023, to the Interim Resolution Professional at the address mentioned against entry No.10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claim with proof in person, by post or by electronic means.

The above-mentioned forms can be downloaded from the website www.ibbi.gov.in of the Insolvency and Bankruptcy Board of India.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Santanu Bhattacharjee
Interim Resolution Professional
IBBI/IPA-001/IP-P01443/2018-19/12194
Authorisation for Assignment valid till November 17, 2023

Date: June 17, 2023
Place: Mumbai

